

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:4850  
ANSWERED ON:23.12.2014  
POLLUTION BY SLAUGHTER HOUSES  
Singh Dr. Satya Pal

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether the pollution generated by slaughter houses has increased in the country;
- (b) if so, the details thereof; and
- (c) the corrective steps being taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to(c) As reported by the Central Pollution Control Board (CPCB), the Ministry of Agriculture has conducted a survey to identify the registered and unregistered slaughter houses in the country. The effluent generated from the slaughter houses is required to be treated before disposal in accordance with the consent granted by the State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs). Further, CPCB has directed all State Pollution Control Boards to issue closure notices to all illegal slaughter houses.

The measures taken by the Central Government to control polluting activities of slaughter houses include:

# Notification of Effluent Standards for slaughter houses under the Environment (Protection) Act, 1986;

# The SPCBs/PCCs have been empowered to grant consent to slaughter houses for discharge of effluent/emission as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981:

# The CPCB has published a document on "Solid waste management in slaughter houses" to guide SPCBs/PCCs and slaughter houses for taking appropriate pollution control measures.

# The CPCB has conducted training/workshops for officials of SPCBs/PCCs, municipal agencies and slaughter houses for creating awareness.

# The CPCB has also issued directions under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to SPCBs/PCCs in July, 2012 to ensure that all slaughter houses operate with valid consent and provide adequate treatment facilities.